

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

Subject: Difficulties expressed by Lawyers, regarding new cases.

Notification

No: 1660

Dated: 13.03.2020

It is hereby directed that with effect from 15th April, 2020, the cases in the cause list shall be reflected in the following manner:-

- (i) Cases in which notice has not been issued, including fresh CMs (interim applications), shall be listed in the category of **"Admission"** in the ascending order (year-wise). Applications shall be listed first and thereafter the main cases shall be listed. In case the main case is listed on a particular day, the application shall be listed alongwith the same.
- (ii) Cases in which notice has been issued, shall be listed in the category of **"After Notice"** in the ascending order (year-wise). Applications shall be listed first and thereafter the main cases shall be listed. In case the main case is listed on a particular day, the application shall be listed alongwith the same.
- (iii) Cases which have been admitted or are pending for final hearing, shall be listed in the category of **"Regular Cases"**.

Sd/
(Gita Mittal)
Chief Justice

No: 41483-501/e-S

Dated: 13.03.2020

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K,
2. Secretary to Hon'ble Mr/Mrs. Justice _____
..... for information of their Lordships.
3. Registrar Vigilance, High Court of J&K at Jammu.
4. Registrar Rules, High Court of Jammu and Kashmir, Jammu.
5. Registrar Computers, High Court of Jammu and Kashmir, Jammu
6. Director, J&K State Judicial Academy, Jammu.
7. Registrar Judicial, High Court of J&K, Jammu/Srinagar.
.....for information.
8. CPC, e-Courts Project, High Court of Jammu and Kashmir for uploading the same on the High Court Website.

Registrar General
13/3/2020